the Act, including :-

- Amendment to Rule 11 (2) of the PC and PNDT Rules, 1996 to provide for confiscation of unregistered machines and further punishment under the Act.
- Amendment to regulate the use of portable ultrasound equipment and services offered by mobile genetic clinics.
- · 17 states with the most skewed child sex ratio have been identified for concerted attention. A meeting of health secretaries of these states was first convened on 20th April 2011, followed by several review meetings.
- Operational guidelines for Grant in Aid to Non-Governmental Organizations have been revised to ensure targeted use of resources for awareness generation of the Act.
- · States have been asked to take advantage of funding available under NRHM for strengthening infrastructure and augmentation of human resources required for effective implementation of the PC and PNDT Act.

Treatment for in-vitro fertilization under CGHS

5026. SHRI BAISHNAB PARIDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that all the treatment for in-vitro fertilization by women will now be borne by Government under CGHS scheme;
 - (b) if so, the details thereof;
 - whether under this project women are eligible for 3 such cycles;
 - (d) if so, the details thereof;
- (e) whether, in addition to the above, certain other incentives area also proposed to be given to such women opting for the treatment; and
 - if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (d) Central Government health Scheme (CGHS) has introduced IVF (in-vitro fertilization) facility for the childless (CGHS beneficiaries to have a child through this modern technique. Under this initiative a maximum of Rs. 65,000/- per cycle is allowed for three fresh cycles of IVF procedure to be undertaken by the couple.

(e) and (f) No.